(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 370/ - of 2025/RG/LP Dated <u>6</u> .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Majid S/O Mohd Zulf R/O Hill Tak, Upper Dodaj, Tehsil Darhal, District Rajouri

Vide Notification No. 1288 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76240-47 /RG/LP Dated 6 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Rajouri. 1.

2. Secretary, Bar Council of India, New Delhi.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Court Bar Association, Rajouri. 4.

- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Mohd Majid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3762 of 2025/RG/LP

Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Ishaq S/O Mohd Yousief

R/O Dharana, Tehsil Mendhar, District Poonch

Vide Notification No. 1223 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76240-55/RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Poonch. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Mohd Ishaq, Advocate

.....for information and necessary action.

Registrar Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3703 of 2025/RG/LP

Dated **6** .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Ashiq S/O Mohd Iqbal

R/O Village Ladote P/O Kalalkass, Tehsil & District Rajouri

Vide Notification No. 1311 of 2024/RG/LP Dated 25.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76256-63 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Court Bar Association, Rajouri. 4.

- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Mohd Ashiq, Advocate 7.

.....for information and necessary action.

Registrar A

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3704 of 2025/RG/LP Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arshad-E-Azam S/O Azam Hussain Shah R/O Sherghari, Tehsil Chassana, District Reasi

Vide Notification No. 1209 of 2024/RG/LP Dated 23.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76264-71 /RG/LP

Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arshad-E-Azam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3705 of 2025/RG/LP Dated 66.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivani Thakur D/O Sudershan Singh

R/O Ukhral, Panchal, Tehsil Pogal Paristan (Ukhral), District Ramban

Vide Notification No. 1002 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76272-79 /RG/LP

Dated <u>o</u> 6 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Ramban.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shivani Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3706 of 2025/RG/LP Dated o6 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Noor Ul Amin S/O Bahir Ahmed R/O Shadole, Tehsil Mahore, District Reasi

Vide Notification No. 1001 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76980-87 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Reasi. 4.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Noor Ul Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3707 of 2025/RG/LP Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Reyan Chak S/O Mohammad Rafiq Chak

R/O Eidgah Colony, Kiryani Talab, Narwal Bala, Tehsil Bahu, District Jammu

Vide Notification No. 988 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76288-95/RG/LP Dated 66 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Reyan Chak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3708- of 2025/RG/LP Dated 66.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Burhan Roomi S/O Mohd Rafi Misgar R/O Mohalla Bati, near Astan Masjid, Tehsil & District Doda

Vide Notification No. 2548 of 2023/RG/LP Dated 08.11.2023 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76996-303 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Burhan Roomi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3709 of 2025/RG/LP Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shubam Bhagat S/O Om Parkash

R/O H.No.79, Ward No.11, Dhandian Moh, Village Birsgalla, Tehsil & District Doda

Vide Notification No. 1176 of 2023/RG/LP Dated 03.06.2023 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76304-311 /RG/LP

Dated 0 6 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shubam Bhagat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3710 of 2025/RG/LP Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kanwal Kishore Singh S/O Jai Dev Singh R/O Pogal, Tehsil Pogal Pristan (Ukhral), District Ramban

Vide Notification No. 1076 of 2023/RG/LP Dated 02.06.2023 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

EB

No: 76312-19 /RG/LP Dated 66 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Ramban. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Ramban. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Kanwal Kishore Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3711- of 2025/RG/LP Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adel Rahim S/O Rahim Dad R/O W.No 01 Mera, Bhatidhar, Tehsil Mendhar, District Poonch

Vide Notification No. **15 of 2023/RG/LP Dated 10.02.2023** has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76320-27/RG/LP

Dated 6 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Adel Rahim, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3712- of 2025/RG/LP Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shafiet Ali S/O Abdul Rashid R/O Farwalla, Tehsil & District Rajouri

Vide Notification No. 1937 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76328 - 35/RG/LP Dated 66 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Rajouri. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Shafiet Ali, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 37/3 of 2025/RG/LP Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kashish

S/O Romesh Chander

R/O H.No.48, W.No. 9, Behind DAV School, Tehsil Akhnoor, District Jammu

Vide Notification No. 1261 Dated 07.12.2017 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76336-43 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Kashish, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 37/5 of 2025/RG/LP Dated 06.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amran Ahmed Khan S/O Sh. Baghdad Hussain R/O Gulhotta, Tehsil Mendhar, District Poonch

Vide Notification No. **878 Dated 10.01.2014** has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76352-59/RG/LP

Dated 66 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Amran Ahmed Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3714 of 2025/RG/LP Dated 06.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Soudamini Sharma D/O Shri Sanjiv Sharma

R/O Ward No. 3, Shiv Puri near Dream Land Park, Tehsil & District Kathua

Vide Notification No. 2675 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76344-57 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Soudamini Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3716 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nishan Singh S/O Shri Jagjit Singh R/O Village Chohala, Tehsil R.S Pura, District Jammu

Vide Notification No. 2655 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Sved Muitaba Hussain) **Registrar Administration**

No: 76360 - 67 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nishan Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 37/7 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vanshaj Khajuria S/O Ravi Kumar Sharma R/O Ward No. 2 Ramnagar, Tehsil Ramnagar, District Udhampur

Vide Notification No. 2448 of 2024/RG/LP Dated 01.10.2024 has been declared as Absolute/Final.

By Order

(Sved Muitaba Hussain) Registrar Administration

No: 76366-75 /RG/LP Dated 66 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Udhampur. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Vanshaj Khajuria, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>37/8</u> of 2025/RG/LP Dated <u>66</u>.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ashly

D/O Vijay Kumar

R/O H.No.7, Sector 9, Nanak Nagar, Tehsil Bahu, District Jammu

Vide Notification No. 2130 of 2024/RG/LP Dated 04.09.2024 has been declared as Absolute/Final.

By Order

Registrar Administration

No: 76376 - 03 /RG/LP Dated 66 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Ashly, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 37/9 of 2025/RG/LP Dated 66.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Sharma S/O Tara Sharma

R/O Ward No.12, House No.02, Tehsil Sunderbani, District Rajouri

Vide Notification No. 24 of 2024/RG/LP Dated 19.02.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 763 84-91 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Rajouri. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Ajay Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3720 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rounak Gupta

D/O Rajesh Kumar Gupta

R/O House No. 2, Sector-1 JDA Colony, Roop Nagar, Tehsil & District Jammu

Vide Notification No. 2022 of 2024/RG/LP Dated 16.08.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76392-99 /RG/LP Dated 66 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Rounak Gupta, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 372/ of 2025/RG/LP Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Sheraz S/O Mohd Shafi R/O Village Swari, Tehsil Koternanka, District Rajouri

Vide Notification No. 2016 of 2024/RG/LP Dated 16.08.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76400 -407 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Rajouri. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Mohd Sheraz, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

<u>NOTIFICATION</u>

No: 3722 of 2025/RG/LP Dated <u>06</u>.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Sher Khan S/O Mohd Ayoub Khan R/O Potha, Tehsil Surankote, District Poonch

Vide Notification No. 2015 of 2024/RG/LP Dated 16.08.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76460 - 15 /RG/LP Dated 66 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Mohd Sher Khan, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3723 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Jamwal

S/O Karan Singh Jamwal

R/O H.No. 115, W.No. 3, Rajput Mandi, Tehsil Akhnoor, District Jammu

Vide Notification No. 1320 of 2024/RG/LP Dated 25.07.2024 has been declared as Absolute/Final.

By Order

Registrar Administration

No: 76416-23 /RG/LP Dated 66 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Vishal Jamwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

<u>NOTIFICATION</u>

No: 3794 of 2025/RG/LP Dated 66.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanjeev Kumar S/O Chhankar Chand R/O Village Amala, Tehsil & District Samba

Vide Notification No. 1275 of 2024/RG/LP Dated 25.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76424-31/RG/LP Dated 06.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Samba. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Sanjeev Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3725 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonali Sharma

D/O Ganesh Dutt

R/O Satura, Upper Gurha Mehtian, Tehsil Hiranagar, District Kathua

Vide Notification No. 1271 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76432-39 /RG/LP

Dated of .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sonali Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3726 of 2025/RG/LP Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Reedhika Sharma D/O Jatinder Sharma

R/O House No. 305, Lane-O, Sector 2, Durga Nagar, Tehsil Jammu North, District Jammu

Vide Notification No. 1250 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76440-47/RG/LP Dated 06.12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Reedhika Sharma, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3727 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Payal Deep Kour

D/O Amarjeet Singh

R/O Simbal Camp, W.No.2, Near Krishna Mandir, Tehsil R.S. Pura, District Jammu

Vide Notification No. 1240 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 764 48-55 /RG/LP

Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Payal Deep Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3726 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pankaj Saproo

S/O Pintoo Kumar Saproo

R/O Krishana Nagar, Kashmiri Basti, Miran Sahib, Tehsil R.S. Pura, District Jammu

Vide Notification No. 1238 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76456-63 /RG/LP

Dated 0 6 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pankaj Saproo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3729 of 2025/RG/LP Dated 06.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Novid Azam S/O Mohd Azam

R/O Jamola, Block Budhal, Tehsil Koteranka, District Rajouri

Vide Notification No. 1234 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76464-71 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Rajouri. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Novid Azam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3730 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nazia Fatima D/O Nazzar Hussain R/O Brehvi Solki P/o Solki, Tehsil Kalakote, District Rajouri

Vide Notification No. 2957 of 2024/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Registrar Administration

No: 76472-79 // RG/LP Dated 0 6 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Rajouri.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Nazia Fatima, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3731_of 2025/RG/LP Dated <u>\$\phi\u00e96</u>.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajid Hussain Shah S/O Shabir Hussain Shah R/O Village Marhote, Tehsil Surankote, District Poonch

Vide Notification No. 1277 of 2024/RG/LP Dated 25.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76450-86 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Sajid Hussain Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3732 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suriya Dev Singh S/O Powiter Singh R/O Damnote, Tehsil Moungri, District Udhampur

Vide Notification No. 1266 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

Registrar Administration

No: 76487-94 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Udhampur. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Suriya Dev Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3733 of 2025/RG/LP Dated 66.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priyanka Bharti D/O Romesh Lal R/O Village Chakbaja, Tehsil R.S. Pura, District Jammu

Vide Notification No. 1239 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76495-509_/RG/LP Dated 06_.12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Priyanka Bharti, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3734 of 2025/RG/LP Dated 06.12.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Mr. Mohammed Adnan Shafeeq S/O Shafeeq Ahmed R/O Village Dandi Dara Dakhan, Tehsil Surankote, District Poonch

Vide Notification No. 1305 of 2024/RG/LP Dated 25.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76563-516 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Poonch. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammed Adnan Shafeeq Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3735 of 2025/RG/LP Dated <u>\$\pi\6</u>.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Diksha Bharti D/O Devi Dutta R/O Kothi Morh (Chak Chuha), Tehsil Bishnah, District Jammu

Vide Notification No. 1220 of 2024/RG/LP Dated 23.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 7.6511-18 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Diksha Bharti, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3736 of 2025/RG/LP Dated 6 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arvind Singh S/O Bishan Singh R/O Dharouth Mandole, Tehsil Kastigarh, District Doda

Vide Notification No. 1214 of 2024/RG/LP Dated 23.07.2024 has been declared as Absolute/Final.

By Order

Registrar Administration

No: 76519-26 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Doda.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Arvind Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3737 of 2025/RG/LP Dated 6 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhinav Bhanotra S/O Kuldeep Raj R/O Gurha Singhu Bawa Talab, Tehsil Marh, District Jammu

Vide Notification No. 1211 of 2024/RG/LP Dated 23.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76527-34 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Abhinav Bhanotra, Advocate

.....for information and necessary action.

Registra

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3738 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Antrikshita Bahu D/O Mohan Lal Bahu R/O Mundhar Dhrobary, Tehsil Kastigarh, District Doda

Vide Notification No. 1190 of 2024/RG/LP Dated 23.07.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76535-42 /RG/LP

Dated 06 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Bhaderwah.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Antrikshita Bahu, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>3739</u> of 2025/RG/LP Dated <u>© 6</u>.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pooja Rani D/O Bal Krishan R/O Diggi, PO- Seri, Tehsil Bhaderwah, District Doda

Vide Notification No. 236 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76543-56/RG/LP Dated 66 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Bhaderwah. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Doda. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Pooja Rani, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 37 6 of 2025/RG/LP Dated 6 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Chaitley Sharma D/o Shri Arvind Sharma R/o H.No.91, Sector-3, Channi Himmat, Tehsil Bahu, District Jammu

Vide Notification No. 3182 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) **Registrar Administration**

No: 76551-58 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Chaitley Sharma, Advocate 7.

.....for information and necessary action.

Registra

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3741 of 2025/RG/LP Dated 06 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tanvi Manhas D/O Ajit Singh R/O Danwal, Ward No 06, Tehsil Khour, District Jammu

Vide Notification No. 2000 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain)

No: 76559-66 /RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Tanvi Manhas, Advocate

.....for information and necessary action.

Registra

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3742 of 2025/RG/LP Dated 66.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonia Chib D/O Shri Balbir Singh Chib R/O Makwal Camp, Tehsil Mandal, District Jammu

Vide Notification No. 1990 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76 567-74 of 2025/RG/LP Dated 06 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sonia Chib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 37 43 of 2025/RG/LP Dated 66 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shreya Sharma D/O Vikas Sharma R/O 403/A, Gandhi Nagar, Tehsil & District Jammu

Vide Notification No. 2162 of 2023/RG/LP Dated 28.09.2023 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76575-850f 2025/RG/LP Dated 06.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shreya Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3744 of 2025/RG/LP Dated 06.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Chowdhary Anwar Anjum S/O Gulzar Hussain R/O Rehan, Tehsil Koteranka, District Rajouri

Vide Notification No. 567 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76583-90 of 2025/RG/LP Dated 66 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Chowdhary Anwar Anjum, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3745 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asrar Ul Haq Nawaz S/O Haq Nawaz Tingoo R/O Verinag, Tehsil Shahabad Bala, District Anantnag

Vide Notification No. 21 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76 940-47 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Asrar Ul Haq Nawaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3746 of 2025/RG/LP Dated _____.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bazila Fayaz D/o Fayaz Ahmad Sheikh R/o Jogigund, Achabal, District Anantnag

Vide Notification No. 804 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

By Order

Registrar Administration

No: 76948-55 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Anantnag. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bazila Fayaz, Advocate

.....for information and necessary action.

ministration

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3747 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ghulam Hussain Wani S/O Mohammad Akbar Wani R/O Gariend Kallan, Tehsil & District Budgam

Vide Notification No. 2310 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 76986-63 /RG/LP Dated 7 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ghulam Hussain Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3740 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hanan ul Habib Lone S/o Habib ullah Lone R/o Umarabad HMT Shah Colony, Sector 8, Srinagar

Vide Notification No. 832 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 16964-71 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Hanan ul Habib Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3749 of 2025/RG/LP Dated _____.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Majeed Khan S/o Ab.Majeed Khan R/o Chotipora Simpora Handwara, District Kupwara

Vide Notification No. 3201 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 16972-79 /RG/LP Dated 1.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Irfan Majeed Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3750 of 2025/RG/LP Dated 9.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javaid Ahmad Dar S/o Fayaz Ahmad Dar R/o Amargrah Sopore, District Baramulla

Vide Notification No. 820 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 16906 - 87 /RG/LP Dated 3 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Javaid Ahmad Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3751 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javeed Malik

S/O Ali Mohammad Malik

R/O Umerabad Chakpora Kralpora P.O Bagh-e-Mehtab, Tehsil & District Srinagar

Vide Notification No. 2014 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No: 16900-95 /RG/LP Dated 1.12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Javeed Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3752 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Laila Tu Nisa D/O Nazir Ahmad Rather R/O Rathepora Delina, Tehsil & District Baramulla

Vide Notification No. 2328 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No: 76996-77003 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Laila Tu Nisa, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3753 of 2025/RG/LP Dated 3 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Yasin Malik

S/O Mehraj Ud Din Malik

R/O Lawaypora Nr. Masjid e Mustafa, Tehsil Cenral Shalteng, District Srinagar

Vide Notification No. 2334 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 77004~ 11 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Yasin Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3754 of 2025/RG/LP Dated 9__.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muskan Shafi D/O Mohammad Shafi Nowshari R/O Khawajapora Nowshera, Tehsil Eidgah, District Srinagar

Vide Notification No. 2335 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Muskan Shafi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3755 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muneer Ahmad Wani S/O Ali Mohamad Wani R/O Old Gagribal Road Dalgate, Tehsil Khanyar, District Srinagar

Vide Notification No. 2049 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 17020-27 /RG/LP Dated 1.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muneer Ahmad Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3756 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Rafiq Dar S/O Gulam Hassan Dar R/O Katibugh Astanpora, Tehsil Kunzer, District Baramulla

Vide Notification No. 2344 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 77628-35 /RG/LP Dated 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Rafiq Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3757 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Majid Noorani S/O Peer Noor Ud Din R/O Ogmuna, Tehsil Kawarhama, District Baramulla

Vide Notification No. 2341 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 77036-43 /RG/LP Dated 7.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Majid Noorani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3750 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nayeem Naseer Khan S/O Naseer Ahmad Khan R/O Ladu Ladoora Gujjarpati, Tehsil Rohama, District Baramulla

Vide Notification No. 2350 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 77044-51 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nayeem Naseer Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3789 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Owais Tariq S/O Tariq Mahmood R/O Khanpora, Yaripora, District Kulgam

Vide Notification No. 2354 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 17052-59 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

Secretary, Bar Courter of Hidia, New 25th.
 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kulgam.

5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Owais Tariq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3760 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Raqib Mehraj D/O Mehraj Ud Din Khanday R/O Meej Tehsil Pampore, District Pulwama

Vide Notification No. 2362 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No: 77060-67 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Raqib Mehraj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3761 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rafia Bashir D/O Bashir Ahmad Khan R/O Heewan Tehsil Narway, District Baramulla

Vide Notification No. 2366 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No: 77068.75 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rafia Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3762 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Raziya Reyaz D/O Reyaz Ahmad Ganai R/O Shallpora Sopore, Tehsil Sopore, District Baramulla

Vide Notification No. 910 of 2024/RG/LP Dated 30.05.2024 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 77076-83 /RG/LP Dated 1.12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Raziya Reyaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3763 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rasif Ali Bhat S/O Ali Mohmmad Bhat R/O Rathsuna, Tehsil Tral, District Pulwama

Vide Notification No. 2365 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No: 77064-71 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Pulwama.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rasif Ali Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3764 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raheel Saifi S/O Nazir Ahmad

R/O Khanday Colony Nowgam S.K bagh Chanapora, District Srinagar

Vide Notification No. 2361 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain)
Registrar Administration

No: 77072-79 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Raheel Saifi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3765 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabeer Ahmad Wagay S/O Ab. Gani Wagay R/O Loolipora Humpora, Tehsil Chadoora, District Budgam

Vide Notification No. 2009 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 77080-07 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shabeer Ahmad Wagay, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3166 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syeda Sadaf Mumtaz D/O Syed Mumtaz Hussain Shah R/O 211 Uppar Gingal, Tehsil Uri, District Baramulla

Vide Notification No. 2370 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 17000-95 /RG/LP Dated ______.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syeda Sadaf Mumtaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3767 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umaar Maqbool

S/O Mohammad Maqbool Dar

R/O Wanigam Payeen, Eid Gah Colony, Tehsil Pattan, District Baramulla

Vide Notification No. **1667 Dated 16.03.2020** has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 77096-63 /RG/LP Dated 7.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umaar Maqbool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3760 of 2025/RG/LP Dated 9_.12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umair Nabi S/O Gh. Nabi Sheikh

R/O Checki-Kawoosa Village Dahwoota, Tehsil Narbal, District Budgam

Vide Notification No. 2069 of 2023/RG/LP Dated 13.09.2023 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 77104-11 /RG/LP Dated 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Umair Nabi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3769 of 2025/RG/LP Dated 9 .12.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zubair Ahmad Khan S/o Gh Ahmad Khan R/o Jaggerpora Handwara, District Kupwara

Vide Notification No. 857 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

(Syed Mujtaba Hussain) Registrar Administration

No: 77112-19 /RG/LP Dated 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zubair Ahmad Khan, Advocate

.....for information and necessary action.